

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 492 of 1995

Monday this the 17th day of April, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

S.Mohanam,
Pointsman I/Kochuveli,
residing at:
"Raga Sudha"
Near Chellamangalam Temple,
Chempazhanthy Post, Trivandrum. Applicant

(By Advocate Mr. T.C.Govindaswamy)

Vs.

1. Union of India through the
General Manager,
Southern Railway,
Headquarters Office, Madras.3.
2. The Chief Personnel Officer,
Southern Railway,
Headquarters Office,
Madras.3.
3. The Divisional Personnel Officer
Southern Railway
Trivandrum Division,
Trivandrum.14.
4. Station Superintendent,
Southern Railway, Kochuveli. Respondents
(No representation for respondents)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant complains that he has been posted to the lowest post available on decategorisation, contrary to the provisions in Chapter XIII of the Indian Railway Establishment Manual (produced as A13). We find that he has made A12 representation

in this behalf and that it is pending consideration before respondent Chief Personnel Officer. We are confident that the Chief Personnel Officer will examine the representation in the light of the provisions in the Railway Establishment Manual. He will do so and pass a reasoned order on A12 within eight weeks from today. Such order will be communicated to applicant.

2. With the aforesaid directions, we dispose of the application. No costs.

Dated the 17th day of April, 1995.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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